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## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A. No.2119/98 &

Hon'ble Shri R.K. Ahooja, Member(A)

New Delhi, this the 126 day of August, 1999

Rupendra Kumar Sharma alias Bobby S/o Shri Ram Prakash Sharma R/o C-243, Panday Nagar Delhi

...Applicant

(By Advocate: Mrš. Rani Chhabra with Ms. Richa Goel)

## Versus

- 1. Union of India through its Secretary
  Ministry of Communication,
  Deprtment of Telecommunication
  Sanchar Bhawan, New Delhi
- Chief General ManagerTelecom WestDeptt. of TelecommunicationsDehradun
- 3. General Manger, Telecom
  Deptt. of Telecommunications
  Jaina Tower, Raj Nagar
  Ghaziabad
- 4. General manger, Telecom II
  Deptt of Telecommunications
  Telephone Exchange
  Sector 39, Noida
  Gautam Budh Nagar
- 5. Sub Divisional Officer Deptt. of Telecommunications Sector 39, Telephone Exchange R.L.U., Noida Gautam Budh Nagar

....Respondents

(By Advocate: Shri K.R. Sachdeva)

## ORDER

The applicant claims that he had been engaged by the respondents as a Casual Labour with effect from January, 1996 and that since then he had been continuously working till 1.10.1998 when without any notice/compensation and without assigning any reason he has been discharged. The applicant claims that he

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has put in more than 240 days service in each of the two years of his service and as such he was entitled to the grant of temporary status under the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of the Telecom, 1989.

- 2. The respondents in their reply have raised preliminary objection that the applicant has approached this Tribunal without first availing the departmental remedy. They further submit that the applicant should be put to strict proof in regard to the documentry evidence in support of his claim.
- 3. I have heard the counsel. In view of the reply filed by the respondents, I dispose of this O.A. with the direction that respondents will treat the O.A. filed by the applicant as a representation and dispose of the same with a speaking order within a period of one month from the date of receipt of a copy of this order and inform the applicant accordingly. The applicant will also furnish to the respondents any further proof or documents that they may require in this connection. The applicant will have liberty to approach this Tribunal again if he still aggrieved after a decision is taken by the respondents, in accordance with law. There will be no order as to costs.

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